

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2041**

TO BE ANSWERED ON THE 1ST AUGUST, 2023/ SRAVANA 10, 1945 (SAKA)

ANTI-NATIONAL ACTIVITIES

2041. SHRIMATI QUEEN OJA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the action taken by the Government against the persons involved in anti-national activities and spreading anarchy in the country during the last three years, State-wise;

(b) whether the police department has succeeded in arresting the people involved in operating anti-India activities;

(c) if so, the details thereof; and

(d) the concrete measures taken by the Government to curb such incidents and activities in future?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d) : There are established institutional and procedural mechanisms and safeguards in place to check anti – national activities by individuals, associations and organizations. Government, in coordination with security agencies of the Centre and the States maintains vigil in order to detect individuals, associations and organizations indulging in anti-national activities. Inputs in this regard are shared with State Government

and UT administrations from time to time and appropriate action is taken as per law.

‘Public Order’ and ‘Police’ are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, including investigation, registration and prosecution of crimes, protection of life and property, etc. rests primarily with the respective State Government. Data about number of people arrested for indulging in anti-national activities is not maintained centrally.
